

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 364 OF 2018 &
IA NO. 1859 OF 2019

Dated : 16th October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Ltd.	Appellant(s)
Versus		
Punjab State Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya
Mr. Pulkit Agarwal
Ms. Anushree Bardhan

Counsel for the Respondents(s) : Mr. Sakesh Kumar for R-1
Ms. Nattasha Garg for R-3

ORDER

IA NO. 1859 OF 2019

(Condonation of delay in filing reply)

Heard 3rd Respondent's counsel. It is noticed that inadvertently, the number of days of delay in filing reply is mentioned as 233 instead of 23 days. Verification of the file confirms the same. Therefore, for the reasons stated in the application, the IA is allowed and 23 days' delay in filing reply is condoned. The reply is taken on record. Application is disposed of.

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Rejoinder, if any, shall be filed by the Appellant within four weeks, i.e. on or before 13.11.2019 with advance copy to the other side.

List the matter on **21.11.2019**.

(S.D. Dubey)
Technical Member

tpd/mkj

(Justice Manjula Chellur)
Chairperson